

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2680/2021

(Arising out of impugned final judgment and order dated 23-02-2021 in CRMWP No. 1797/2021 passed by the High Court of Judicature at Allahabad)

SAHEENBANO & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 87899/2021 - EXEMPTION FROM FILING O.T.)

Date : 11-03-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Amol Chitravanshi, Adv.
Mr. Trishla Malik, Adv.
Ms. Mridula Ray Bharadwaj, AOR

For Respondent(s) Ms. Tulika Mukherjee, AOR
Mr. Shwetank Singh, Adv.
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Now, that the petitioner(s) have been served as stated before this Court by learned counsel for the State of U.P. The petitioner(s) shall seek instructions and file a detailed affidavit before this Court stating the present state of affairs after giving an advance copy to the State of U.P.

Let needful be done within four weeks.

List this matter on 22.04.2024.

(NEETA SAPRA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)